

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 723-724/2019

(Arising out of impugned final judgment and order dated 13-09-2018 in RP No. 89662/2018 18-07-2018 in SA No. 338/2007 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

BRAMHA PRAKASH SRIVASTAVA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 177316/2018 - EXEMPTION FROM FILING O.T.

Date : 12-02-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Rohit Dutta, Adv.
Ms. Priyata Chakraborty, Adv.
Ms. Shubhangi Sangal, Adv.
Ms. Shalini Kaul, AOR

For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Rahul Singh Chauhan, Adv.
Mr. Divyansh Rai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondent, adjourned by three weeks.

(ASHA SUNDRIYAL)
AR CUM PS

(PRADEEP KUMAR)
COURT MASTER